

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-761(ND)/2018

IN THE MATTER OF:

M/s Sony Pictures Networks India Pvt. Ltd.

.....PETITIONER

vs

M/s Ortel Communication Ltd.

.... RESPONDENT

SECTION

Under Section 9 IBC, 2016

Order delivered on 01.05.2019

Coram:

R.VARADHARAJAN,

Hon'ble Member (Judicial)

Ms. Deepa Krishan,

Hon'ble Member (Technical)

For the Petitioner/Applicant

: Kunal Tandon, Niti Jain, Richa, Adv.

For the Corporate Debtor

: Namita Jose, Adv. for RP

ORDER

Learned counsel for the RP is present and it is represented by learned counsel for RP that this is a new counsel engaged in this matter and in the circumstances some time may be granted to file reply to the impleadment application as filed by intervener in CA No. 246/C-III/ND/2019. Taking into consideration the said representation two weeks time is granted to the RP to file its reply. Let the application CA No. 253/CIII/ND/2019 as well as the above said application filed by the intervener be also posted on 27.05.2019.

- Sd/-

(DEEPA KRISHAN)
MEMBER (TECHNICAL)

- Sd/-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)